

GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF HIGHER EDUCATION

**RAJYA SABHA**

**UNSTARRED QUESTION NO- 818**

ANSWERED ON- 14/12/2022

**Deemed Universities**

818 Shri Jose K. Mani:

Will the Minister of **Education** be pleased to state:

- (a) what is the criteria for granting status of Deemed University;
- (b) how many deemed universities are there in each State, the State-wise details thereof;
- (c) the name of each Deemed University, purpose of establishment, date of granting approval and the courses that are offered in each of said Deemed Universities; and
- (d) what control does the Central Government and UGC have over the functioning of Deemed Universities?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(DR. SUBHAS SARKAR)

(a): Institutions Deemed to be Universities are regulated by University Grants Commission (UGC) as per the UGC (Institutions Deemed to be Universities) Regulations, 2019. The Regulations contain eligibility conditions, procedure for declaration of an Institution as Deemed to be University and terms & conditions to be adhered to by the Institutions Deemed to be Universities. These Regulations are available on UGC website [www.ugc.ac.in](http://www.ugc.ac.in).

(b) & (c): Presently, there are 127 Institutions Deemed to be Universities functioning in the country declared by this Ministry. The State-wise list of these Institutions along with their date of declaration is available on UGC website [www.ugc.ac.in](http://www.ugc.ac.in).

The objective of the Institutions Deemed to be Universities are elaborated in the UGC (Institutions Deemed to be Universities) Regulations, 2019, which are as under:-

- i. To provide for higher education leading to excellence and innovations in such branches of knowledge as may be deemed fit, primarily at undergraduate, at post-graduate and research degree levels, fully conforming to the concept of University as defined herein.

- ii. To engage in areas of specialization with proven ability to make distinctive contributions to the objectives of the higher education system in diverse disciplines.
- iii. To provide for high quality teaching and research recognized nationally and globally.

Details of courses offered in Institutions Deemed to be Universities are available on the website of All India Survey on Higher Education (AISHE) i.e. [www.aishe.gov.in](http://www.aishe.gov.in).

(d): The functioning of Deemed to be Universities are regulated by the UGC (Institutions Deemed to be Universities) Regulations, 2019, as amended from time to time. As per the Regulations, Central Government /UGC have their role in following important matters inter alia:

- i. Approval for starting of off-campus centre(s) and off-shore campus centre(s)
- ii. Approval for Starting of new Courses /Programmes/Departments.
- iii. Nominee in Board of Management and Finance Committee.
- iv. Nominee in the Search-cum-Selection-Committee to appoint Vice-Chancellor.
- v. Powers to remove the Vice-Chancellor
- vi. Decision on fee structure as per the Regulations.
- vii. Approval for offering distance education programmes.
- viii. Power to conduct enquiry against Deemed to be Universities.
- ix. Power to withdraw of the notification of declaration as Institution Deemed to be University.
- x. Power with UGC to conduct forensic audit of the accounts of the Deemed to be University.

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